Central Administrative Tribunal Principal Bench, New Delhi

CP No.563/2017 in OA No.862/2014 MA No.3121/2017

New Delhi, this the 2nd day of April, 2018

Hon'ble Mr. Raj Vir Sharma, Member (J) Hon'ble Ms. Praveen Mahajan, Member (A)

Kay Prasad
S/o Late Horam Singh
Chief Technical Officer
National Phytotron Facility
Indian Agriculture Research Institute
New Delhi – 12. Petitioner

(By Advocate: None)

Versus

- Dr. Tirlochan Mohapatra
 DG-ICAR & Secretary DARE
 Krishi Bhawan, New Delhi.
- Dr. A.K.Singh
 Director IARI
 Pusa, New Delhi.

....Contemnors/Respondents.

(By Advocate: Shri T. Rajat Krishna for Shri Rajeev Sharma)

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

None for the petitioner.

Learned counsel for the alleged contemnors placed before us an order No.NPF/2017-18/47/3 dated 17.11.2017. On perusal of this order, it reveals that the alleged contemnors has been refunded the amount. Learned counsel further submitted that a cheque has also been sent to petitioner vide letter dated 18.11.2017. Under these circumstances, we close this CP and notices are discharged.

(Praveen Mahajan) Member (A) (Raj Vir Sharma) Member (J)

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